

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.126/2019

In the matter of:

K.V. Brahmaji Rao

Appellant

Vs

Union of India, MCA

Respondent

Mr. Vardhan Gupta, Proxy counsel for appellant.

ORDER

31.01.2020- Learned proxy counsel for the appellant seeks time on the ground that the arguing counsel is in some difficulty. On behalf of the Respondent, Shri Sanjib Kumar Mohanti, Senior Central Government Panel Counsel is present in Court in another case takes notice in this matter. He submits that he will inform the Department and will take necessary instructions. Prayer allowed. Appellant is directed to supply copy of the paper book to Shri Sanjib Kumar Mohanty, Advocate during the course of the day. Let the matter be fixed on **18.02.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam